

संपदा विभाग Estate Department चेन्नै Chennai

Date: June 26, 2025

Minutes of the Pre-Bid Meeting

Design, Supply, Installation, Testing and Commissioning (DSITC) of 30 kWp (3 x 10 kWp) Grid connected Solar power plant in Bank's staff quarters at Besant Nagar and KK Nagar, Chennai.

(e-Tender No: <u>RBI / Chennai Regional office / Estate / 7 / 25-26 / ET / 115</u> [DSITC OF 30 KWP SPP – BNQ KKN])

Pre-Bid Meeting for the captioned tender was conducted as per schedule at **11:00 Hrs. on June 25, 2025** in Conference room – Banking Department, 1st Floor, Reserve Bank of India, Chennai. The following staff members of RBI and intending bidders were present during the pre-bid meeting:

SI. No.	Name and designation of the RBI official.	
1.	Shri Nayan Kumar Khadia, Deputy General Manager, Estate Department.	
2.	Shri Rijesh R N, Assistant General Manager, Estate Department.	
3.	Shri Randeep Sangwan, Assistant Manager (Tech-Elec), Estate Department.	
4.	Smt. T S Gomathy, Assistant Manager, Estate Department.	
5.	Shri Bineesh Bhasi, Junior Engineer (Tech-Elec), Estate Department.	
6.	Shri Jevagapandian M, Junior Engineer (Tech-Elec), Estate Department.	
7.	Shri Ananthageethan R, Assistant, Estate Department.	

SI. No.	Name of the intending bidder.	Name of the representative of the intending bidder.
1.	Swelect Energy System Limited	Shri A Gopi
2.	DD Project Services Private Limited	Shri C Rameshkumar
3.	NENMA ENERGY	Shri V S Kalyan
4.	Gensolar energy	Shri Satyanarayanan
5.	Sun Industrial Automation & Solutions	Shri K Gopi

No queries / proposals were raised by the above bidders during the pre-bid meeting. Further, the team Tech-Electrical had apprised the participating bidders about the terms and conditions mentioned in the tender document, mandatory documents to be uploaded at the time of bidding and submission of the Earnest Money Deposit (EMD) and Performance Bank Guarantee (PBG).

Note: Above amendments / clarifications are issued for the information for all intending bidders. Minutes of the pre-bid meeting shall form part of the tender. All other parts of the tender document continue to remain unaltered. Submission of tenders shall be construed to be in conformity to the bid document and amendments / clarifications